

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

CORAM : SHRI BHASKARA PANTULA MOHAN, MEMBER (J)  
SHRI V. NALLASENAPATHY, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL  
COMPANY LAW TRIBUNAL ON **29.05.2019**

NAME OF THE PARTIES: CBRE South Asia Pvt Ltd

V/s

Supreme Housing & Hospitality Pvt Ltd

UNDER SECTION 9 OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016.

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**ORDER**

30. C.P. (IB)-4417/MB/2018

Counsel for the Petitioner present. Counsel for the Respondent submits that he is seeking discharge from this case and Ms. Dipti Shah, Advocate, undertakes to file Vakalatnama on behalf of the Corporate Debtor. Counsel for the Petitioner seeks time to file rejoinder. Time granted. List this matter on 19.06.2019.

Sd/-

V. NALLASENAPATHY  
Member (Technical)

sd/-

BHASKARA PANTULA MOHAN  
Member (Judicial)